

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3497
ANSWERED ON:08.08.2017
Wheat Procurement in Chhattisgarh
Singh Shri Abhishek

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether wheat is being procured by the Food Corporation of India (FCI) in Chhattisgarh and if so, the details thereof;
- (b) the number of places at which procurement centres of the FCI have been opened in Chhattisgarh and the target fixed for procurement of wheat this year;
- (c) whether payment of outstanding amount has been made to Chhattisgarh, if so, the details thereof and if not, the time by which the payment is likely to be made by the Government;
- (d) whether the Government has received any request from the State Government of Chhattisgarh to re-assess the number of beneficiaries covered under the National Food Security Act (NFSA) and if so, the details thereof; and
- (e) the time by which the reassessment of the beneficiaries is likely to be completed under the scheme?

Answer

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) & (b): Chhattisgarh is a Decentralized Procurement (DCP) State. Under the DCP scheme, the State Government itself undertakes direct purchase of wheat. The purchase centres are also opened by the State Governments and their agencies as per their requirements.

No target was fixed for procurement of wheat for the State of Chhattisgarh for RMS 2017-18 by Government of India.

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(c): As far as payment of outstanding provisional subsidy is concerned, a total of Rs. 3809.36 Crore was released to State of Chhattisgarh for the period April, 2016 to March, 2017 and there is no outstanding provisional subsidy upto Financial Year 2016-17. For the period April, 2017 to June 2017, an amount of Rs. 400.00 Crore of advance subsidy has also been released to State of Chhattisgarh.

States submit their audited accounts for finalization of the cost sheet. Final rates of procurement incidentals are fixed and any difference between provisional rates and final rates of incidentals are settled once the final claims are submitted by the State. Final cost sheet for Chhattisgarh has been issued upto KMS 2010-11 and final claims of subsidy have been settled upto 2007-08.

Settlement of final claims is done as and when the State submits them to Department of Food and Public Distribution, Government of India. As release of subsidy is a continuous process, any subsidy due is settled along with next quarterly claims submitted by State.

(d) & (e): No such request has been received from the State Government of Chhattisgarh. It is also stated that corresponding to the all India coverage of 75% of the rural and 50% of the urban population, State/UT-wise coverage was determined by the then Planning Commission using a uniform methodology. It is, therefore, not possible to consider requests of individual states for re-assessment of the coverage.
